

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/GT/2021

Subject : Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (3 x 660 MW)

Petitioner : NTPC Limited

Respondent : North Bihar Power Distribution Company Limited and 4 others

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Shivam Kumar, Advocate, NTPC
Shri Mohit Gupta, Advocate, NTPC
Shri Puneeth Ganpathy, Advocate, Bihar Discoms
Shri Sankalp Udgata, Advocate, Bihar Discoms
Shri R. K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

At the outset, the learned counsel for the Respondent GRIDCO requested time to file a reply to the amended petition containing the additional information furnished by the Petitioner. This request was accepted by the Commission.

2. The learned counsel for the Petitioner submitted that the information sought by the Commission has been filed along with the amended petition and in case any other information is required, the same will be furnished.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information on or before **21.11.2024** after serving a copy to the Respondents:

- (a) *The Petitioner vide RoP for the hearing dated 27.6.2024 was directed to submit the details in the prescribed format with regard to claims on account of each factor from zero date to actual COD of Unit I and II. It is observed that the Petitioner has not provided the breakup of delay based on millstone-wise activity for Unit I from the zero date. The Petitioner shall submit the same in the prescribed format (as in ROP for hearing dated 27.6.2024) in an excel workbook.*



- (b) Details of the work executed along with justification for the same and shall confirm if it was envisaged under the original scope of work.
- (c) The Petitioner shall confirm that IDC pertaining to FGD is not included in the IDC claimed in the instant petition.
- (d) The Petitioner vide RoP for the hearing dated 27.6.2024 was directed to submit the auditor certified expenses incurred under various heads from investment approval to COD of Unit – I, COD of Unit–I to COD of Unit–II and as on COD of Unit-II along with apportionment of such expenses to Unit-I and Unit-II in following format (excel with links and formulae shall be enclosed). The same hasn't been submitted by the Petitioner. The Petitioner shall submit the same in the following format:

S. No.	Head	Expenditure incurred from zero date to COD of Unit-I				Expenditure incurred from COD of Unit I to COD of Unit II				Expenditure Incurred as on COD of Unit II	Expenditure Incurred as on 31.3.2024
		Unit I	Unit II	Unit III	Total	Unit I	Unit II	Unit III	Total		
1.1	Security CISF										
1.2	Security Other than CISF										
1.3	Ash utilization expenses										
1.4	Filing Fee										
1.5	RLDC fee										
1.6	Publication Charges										
1.7	Provisions										
2	Finance Costs										
3	Water Charges										
4	Power Charges										
5	Other Office and Administrative Expenses										
6	Others (Depreciation)										
7	Notional / Actual IDC										
8	FERV charged to revenue										
9	Coal										
a	Quantity procured (MT)										
b	Quantity Consumed (MT)										
c	Expenses incurred (Rs)										
10	Oil										
a	Quantity procured (kL)										
b	Quantity Consumed (kL)										



c	Expenses incurred (Rs)										
11	Energy generated (MUs)										
12	Revenue realized on sale of infirm power (Rs.)										
13	Transmission charges paid (Rs.)										

4. The Respondents are permitted to file their replies on the above after serving a copy to the Petitioner on or before **19.12.2024**, who may, thereafter, file its rejoinder, if any, by **1.1.2025**. The parties shall ensure the completion of their submissions within the due dates.
5. The Petition will be listed for hearing on **9.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

